

Court No. - 84

Case :- APPLICATION U/S 482 No. - 10104 of 2022

Applicant :- Tayyaba Begum

Opposite Party :- State of U.P. and Another

Counsel for Applicant :- Saher Naqvi

Counsel for Opposite Party :- G.A.

Hon'ble Saurabh Shyam Shamsbery,J.

Ms. Saher Naqvi, a young lawyer has faced wrath of haphazardly parked number of vehicles around the High Court and she has to park her car about 1 km from the gate of High Court and she has to run to reach this Court before 4 P.M. so that her case may not be dismissed for want of prosecution. She narrated that few police personnel were present on road who were unable to manage the jam and parking of vehicles.

Learned Advocates present in Court as well as Amrendra Nath Singh, learned Senior Counsel also echo her plight and requests that this Court may pass appropriate direction in this regard.

Put up as fresh on 23.9.2022 at 10 A.M.

S.P.Traffic, Prayagraj is directed to appear before this Court on the next date fixed with appropriate plan to manage the traffic and parking around the High Court for free ingress and outgress.

Learned A.G.A. present in Court is directed to communicate this order to the officer concerned.

Shri.Amrendra Nath Singh, learned Senior Counsel is requested to remain present on the next date fixed to assist the court.

Meanwhile, Ms. Saher Naqvi, shall take instructions about service to opposite party no.2 in the case filed by applicant under Section 125 Cr.P.C.

Order Date :- 21.9.2022

SB

(Serial No.5 out of 292 fresh cases)